FORM A
PUBLIC ANNOUNCEMENT
(*Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*)

FOR THE ATTENTION OF THE CREDITORS OF IRAA CLOTHING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	IRAA CLOTHING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/07/2005
3.	Authority under which corporate debtor is incorporated/registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120MH2005PTC155066
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd Address:** Plot No. B-7/3, Near Camlin Naka, M.I.D.C, Tarapur, Boisar, Palghar Thane, Maharashtra 401506 IN **Corporate Office:** 201, Fulcrum, 'A' Wing Sahar Road, Next to Hyatt Regency, Andheri - east, Mumbai - 400099
6.	Insolvency commencement date in respect of Corporate Debtor	25/08/2023 (Order received on 26/08/2023)
7.	Estimated date of closure of insolvency resolution process	21/02/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name: Mr. Prashant Jain** **Registration No. IBBI/IPA-001/IP-P01368/2018-2019/12131**
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharine, Thane, Navi Mumbai-400709 Email id: **ipprashantjain@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o **SSARVI Resolution Services LLP** Add: B-610, BSEL Techpark, Sector 30A, Opp. Vashi Railway Station, Navi Mumbai – 400703

		Website: www.ssarvi.com/ Website of CD: http://iraaclothing.com Email: iraaclothing.cirp@gmail.com
11.	Last date for submission of claims	09/09/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **IRAA CLOTHING PRIVATE LIMITED** on **25/08/2023.**

The creditors of **IRAA CLOTHING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 09/09/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Mr. Prashant Jain
Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131
Interim Resolution Professional
in the matter of IRAA
CLOTHING PRIVATE LIMITED

Date: 29/08/2023

Place: Mumbai

POST OFFER PUBLIC ANNOUNCEMENT

SHAH FOODS LIMITED

CIN No.: L15419GJ1982PLC005071
Registered Office: Chhatral, Kalol-Mehsana Highway, Taluka Kalol Gandhinagar, Gujarat 382729
Contact No: +91 98245 01389 and +91 2764 233931;
Email Id: shahfoods.ahmedabad@gmail.com; **Website:** http://shahfoods.com

OPEN OFFER FOR ACQUISITION OF UPTO 1,55,350 (ONE LAKH FIFTY FIVE THOUSAND THREE HUNDRED FIFTY ONLY) FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹10/- EACH ("EQUITY SHARES"), REPRESENTING 26.00% (TWENTY-SIX PERCENT) OF THE VOTING SHARE CAPITAL OF SHAH FOODS LIMITED ("SHAHFOOD" OR "TARGET COMPANY" OR "TC") FROM THE PUBLIC SHAREHOLDERS OF SHAH FOODS LIMITED ("SHAHFOOD" OR THE "TARGET COMPANY" OR "TC") AT AN OFFER PRICE OF ₹100.00/- (RUPEES ONE HUNDRED ONLY) PER EQUITY SHARE BY THE TARGET COMPANY BY MR. AMIT BHANDARI (ACQUIRER NO. 1) MR. ANKIT BHANDARI (ACQUIRER NO. 2), MRS. HEMAKSHI MANAN PATEL (ACQUIRER NO. 3), MRS. INDU OMPRAKASH BHANDARI (ACQUIRER NO. 4), MRS. KIRTIBEN RAJESH KUMAR PATEL (ACQUIRER NO. 5), MR. MANAN RAJESH PATEL (ACQUIRER NO. 6) AND, MR. OMPRAKASH BHANDARI (ACQUIRER NO. 7) (HEREINAFTER COLLECTIVELY REFER TO AS "ACQUIRERS") PURSUANT TO AND IN COMPLIANCE WITH REGULATION 3(1) & 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS 2011, AS AMENDED ("SEBI (SAST) REGULATIONS").

This Post Offer Advertisement is being issued by GYR Capital Advisors Private Limited, the Manager to the Offer ("Manager"), on behalf of the Acquirers, in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in respect of Open Offer ("Offer") to acquire up to 1,55,350 (One Lakh Fifty Five Thousand Three Hundred Fifty Only) Equity Shares of Rs. 10/- each, being constituting 26.00% of the voting Share Capital of the Target Company at a price of Rs. 100.00/- (Rupees Hundred Only) ("Offer Price"). This Post Offer Public Announcement is to be read with Public Announcement dated May 15, 2023 ("PA") and the Detailed Public Statement ("DPS") published on May 22, 2023 in Financial Express (National English Daily – All Editions), Jansatta (National Hindi Daily – All Editions), Mumbai Lakshadweep (Regional Marathi Daily - Mumbai Edition) and Financial Express (Regional Gujarati Daily – Gujarat Edition) with respect to the aforementioned Offer.

1	Name of the Target Company	Shah Foods Limited			
2	Name of the Acquirers	**Acquirer No. 1:** Mr. Amit Bhandari **Acquirer No. 2:** Mr. Ankit Bhandari **Acquirer No. 3:** Mrs. Hemakshi Manan Patel **Acquirer No. 4:** Mrs. Indu Omprakash Bhandari **Acquirer No. 5:** Mrs. Kirtiben Rajesh Kumar Patel **Acquirer No. 6:** Mr. Manan Rajesh Patel **Acquirer No. 7:** Mr. Omprakash Bhandari			
3	Name of Person Acting in Concerts (PACs)	NA			
4	Name of the Manager to the Offer	GYR Capital Advisors Private Limited			
5	Name of the Registrar to the Offer	Bigshare Services Private Limited			
6	Offer Details				
(a)	Date of Opening of the Offer	Thursday, August 03, 2023			
(b)	Date of Closure of the Offer	Friday, August 18, 2023			
7	Last Date of Payment of Consideration	Friday, September 01, 2023			
8	**Details of Acquisition**	**Proposed in the Offer Document**		**Actual**	
8.1	Offer Price	Rs. 100.00/-		Rs. 100.00/-	
8.2	Aggregate number of shares tendered	1,55,350		299	
8.3	Aggregate number of shares accepted	1,55,350[(1)]		299	
8.4	Size of the Offer (Number of shares multiplied by offer price per share)	Rs.1,55,35,000[(1)]		Rs. 29,900	
		Number	**In %**	**Number**	**In %**
8.5	Shareholding of the Acquirers before Agreements / Public Announcement	140	0.02%	140	0.02%
8.6	Shares Acquired by way of Agreements	2,92,400	48.94%	2,92,400[(2)]	48.94%
8.7	Shares Acquired by way of Preferential Issue	-	-	-	-
8.8	Shares Acquired by way of Open Offer	1,55,350[(1)]	26.00%	299	0.05%
8.9	Shares acquired after Detailed Public Statement	Nil	Nil	Nil	Nil
8.10	Post Offer Shareholding of Acquirers along with PACs	4,47,890	74.96%	2,92,839	49.01%
8.11	**Pre & Post offer shareholding of the Public**	**Pre Offer[(2)]**	**Post Offer**	**Pre Offer[(2)]**	**Post Offer**
	Number	3,15,414	1,46,409	3,15,414	3,04,661
	In %	52.79%	24.50%	52.79%	50.99%

[(1)]Assuming full acceptance under the Open Offer.
[(2)]The Acquirers shall complete the transaction under Share Purchase Agreement within 30 days from the date of this announcement.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the Letter of Offer. All other terms and conditions of the Offer shall remain unchanged.

The Acquirers accept the responsibility for the information contained in this Announcement and also for the obligations of the Acquirers along with PACs laid down in the SEBI (SAST) Regulations and subsequent amendments made thereof.

A copy of this Post Offer Advertisement will also be available on the SEBI website at www.sebi.gov.in, BSE website at www.bseindia.com, Company's Website at www.shahfoods.com and at the Registered Office of the Target Company i.e. Chhatral, Kalol-Mehsana Highway, Taluka Kalol Gandhinagar, Gujarat 382729.

THIS ANNOUNCEMENT IS ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

GYR Capital Advisors
CLARITY | TRUST | GROWTH
SEBI Registered Category 1 Merchant Banker

GYR Capital Advisors Private Limited
CIN No.: U67200GJ2017PTC096908
428, Gala Empire, Near J B Tower, Drive in Road, Thaltej, Ahmedabad, Gujarat – 380054
Tel No.: +91-8777564648
Email: info@gyrcapitaladvisors.com
Website: www.gyrcapitaladvisors.com
Contact Person: Mr. Mohit Baid
SEBI Reg. No.: INM000012810
SEBI Registration Validity: Perpetual

Place: Ahmedabad
Date: August 29, 2023

ARUNIS ABODE LIMITED

(formerly known as M. B. Parikh Finstocks Limited)
CIN: L70100GJ1994PLC021759
Regd. Office: Desai House, Survey No. 2523, Coastal Highway, Umersadi,Killa Pardi, District - Valsad – 396125, Gujarat; Mobile: +91-70456 77788;
Email: corporate@arunis.co; Website: www.arunis.co

NOTICE OF 29TH ANNUAL GENERAL MEETING OF ARUNIS ABODE LIMITED

NOTICE is hereby given that the 29th Annual General Meeting ("**AGM**") of the members of Arunis Abode Limited ("**Company**") will be held on Tuesday, 26th September 2023 at 04:30 P.M. (IST) through Video Conferencing ("**VC**") / Other Audio Visual Means ("**OAVM**") in compliance with the provisions of the Companies Act, 2013 ("**Act**") and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars issued by the Ministry of Corporate Affairs ("**MCA**") and the Securities and Exchange Board of India ("**SEBI**") without the physical presence of the members at a common venue, to transact the business as set out in the Notice of the 29th AGM dated 11th August 2023.

In accordance with the applicable MCA and SEBI circulars, the Notice of the AGM along with the Annual Report for the financial year ended 31st March 2023 will be sent through electronic mode only to those members, whose e-mail addresses are registered with the Company / Registrar and Share Transfer Agent ("RTA") / Depository Participants. The requirement of sending a hard copy of the Annual Report has been dispensed with vide said MCA and SEBI circulars. The Notice of the AGM and the Annual Report will also be available on the Company's website. www.arunis.co, the website of BSE Ltd. viz. www.bseindia.com, and the website of CDSL (agency for providing the remote e-voting facility and e-voting system during the AGM) i.e. www.evotingindia.com.

The members can join and participate in the AGM through the VC/OAVM facility only. The Notice of the AGM provides detailed instructions for joining the AGM and the manner of participation in the remote e-voting or casting votes through the e-voting system during the AGM.

The members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The cut-off date for the purpose of determining the eligibility of members for e-voting and attending the AGM has been fixed as Tuesday, 19th September 2023.

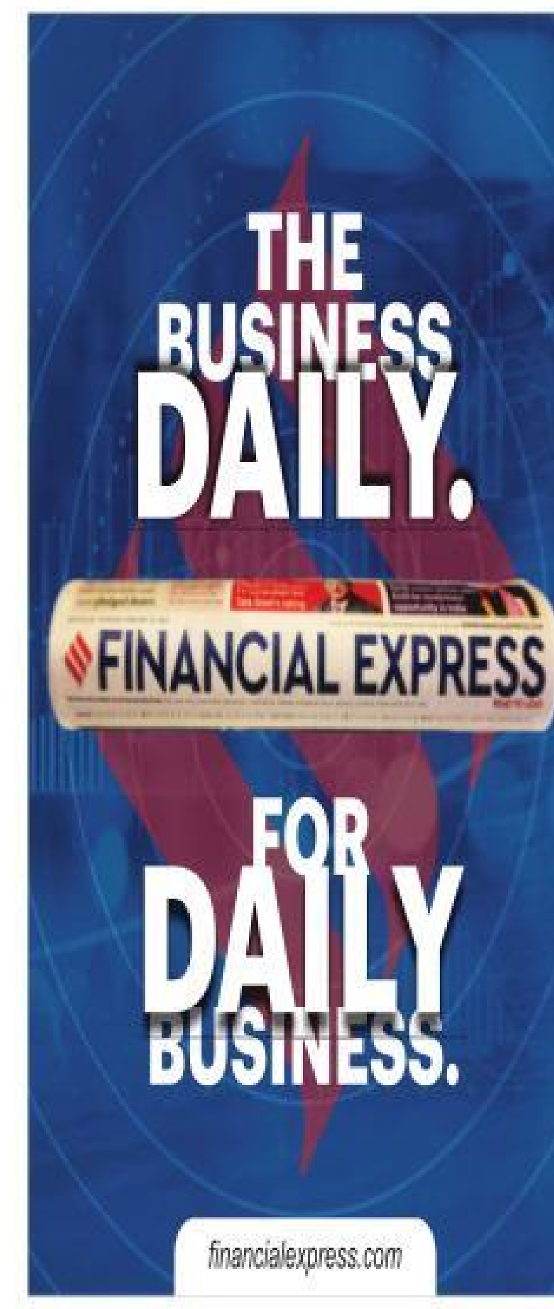
In order to register/update their email address, the members holding shares in demat form are requested to register the same with their respective Depository Participant(s), and members holding shares in physical form are requested to furnish the same to the Company RTA i.e., Link Intime India Private Limited in the prescribed form. The detailed procedure for registration/updation of email addresses is provided in the Notice of the AGM.

The members will have an opportunity to cast their vote remotely or during the AGM on the business as set forth in the Notice of the AGM through the electronic voting system. The manner of remote e-voting and e-voting during the AGM is provided in the Notice of the AGM.

Any queries/grievances pertaining to the e-voting process can be addressed to the Company Secretary and Compliance Officer at the contact details above.

For Arunis Abode Limited
Sd/-
Garima Mandhania
Company Secretary and Compliance Officer

Place: Mumbai
Date: 28th August 2023



FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF IRAA CLOTHING PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	IRAA CLOTHING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/07/2005
3.	Authority under which corporate debtor is incorporated/registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120MH2005PTC155066
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd Address:** Plot No. B-7/3, Near Camlin Naka, M.I.D.C, Tarapur, Boisar, Palghar Thane, Maharashtra 401506 IN **Corporate Office:** 201, Fulcrum, 'A' Wing Sahar Road, Next to Hyatt Regency, Andheri - east, Mumbai - 400099
6.	Insolvency commencement date in respect of Corporate Debtor	25/08/2023 (Order received on 26/08/2023)
7.	Estimated date of closure of insolvency resolution process	21/02/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name: Mr. Prashant Jain Registration No. IBBI/IPA-001/IP-P01368/2018-2019/12131**
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	**Regd Add:** A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharine, Thane, Navi Mumbai- 400709 **Email id: ipprashantjain@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o **SSARVI Resolution Services LLP Add:** B-610, BSEL Techpark, Sector 30A, Opp. Vashi Railway Station, Navi Mumbai – 400703 **Website: www.ssarvi.com/ Website of CD: http://iraaclothing.com Email: iraaclothing.cirp@gmail.com**
11.	Last date for submission of claims	09/09/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **IRAA CLOTHING PRIVATE LIMITED** on **25/08/2023.**

The creditors of **IRAA CLOTHING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **09/09/2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Prashant Jain
Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131
Interim Resolution Professional
in the matter of **IRAA CLOTHING PRIVATE LIMITED**

Date: 29/08/2023
Place: Mumbai

SHRIRAM FINANCE LIMITED

(Formerly known as Shriram Transport Finance Company Limited)
Corporate Identity No. (CIN) L65191TN1979PLC007874
Regd. Office: Sri Towers, Plot No.14A, South Phase, Industrial Estate, Guindy, Chennai – 600 032, Tamil Nadu, India.
Tel: +91 44 4852 4666 I Fax: +91 44 4852 5666.
Website: www.shriramfinance.in Email ID: iepfclaims@shriramfinance.in

NOTICE TO SHAREHOLDERS

This Notice is published pursuant to the provisions of Section 124(5) and Section 124(6) of the Companies Act, 2013 ('the Act') read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (IEPF Rules) issued by Ministry of Corporate Affairs and subsequent amendment thereto.

As per the IEPF Rules, all shares in respect of which dividend has not been paid or claimed by the shareholders of Shriram Finance Limited (the Company) (formerly known as Shriram Transport Finance Company Limited) and erstwhile Shriram City Union Finance Limited (SCUF) for seven consecutive years shall be credited to demat Account of the IEPF Authority by way of corporate action. All the underlying shares in respect of which the dividend has remained unclaimed for seven consecutive years (i.e.) from the Interim Dividend 2016-17onwards, will also be transferred to IEPF Authority and the due date for such transfer is November 30, 2023 and December 01, 2023, respectively. For details of those shares, the shareholders may refer the Company's website http://www. www.shriramfinance.in under the 'Investor' section. Individual notices are sent to the respective shareholders at their registered addresses informing them about the due dates for transfer of unclaimed dividend to IEPF Authority. Accordingly, the concerned shareholders of the Company and erstwhile SCUF are requested to make an application to the Company/Company's Registrar and Share Transfer Agent (contact details are given in last para of this notice) by Thursday, November 16, 2023 for claiming the unpaid Interim dividend for the Financial Year 2016-17 onwards so that their shares are not transferred to the IEPF Authority. No claim shall lie against the Company in respect of unclaimed dividend and corresponding shares transferred to IEPF Authority pursuant to the said IEPF Rules. Shareholders may note that both the unclaimed dividend and shares once transferred to the IEPF Authority can be claimed from the IEPF Authority after following the procedures prescribed under the IEPF Rules (refer the IEPF website http://www.iepf.gov.in).

In case the Company does not receive any communication from the concerned shareholders by Thursday, November 16, 2023, the Company shall credit those shares to the demat account of IEPF Authority as per procedure stipulated in the IEPF Rules. Kindly note that all future benefits like dividends arising on such shares would also be transferred to IEPF Authority.

For any queries on the above matter, shareholders are requested to contact Mr.Dnyandev Choudhary at Telephone No.022 – 4095 9558 or Mr. Vinay Patil at Telephone No.022 - 4095 95 42; email:iepfclaims@shriramfinance.in or Company's Registrar and Share Transfer Agent, M/s.Integrated Registry Management Services Private Limited Mrs. Anusha N/Mrs.Uma Maheswari M. at Unit: Shriram Finance Limited, 2nd Floor, "Kences Towers" No.1 Ramakrishna Street, North Usman Road, T. Nagar, Chennai-600 017. Telephone No.+91-44-28140801 to 28140803 Fax : +91-44-28142479; email : anusha@integratedindia.in

For Shriram Finance Limited
sd/-
U Balasundararao
Company Secretary and Compliance Officer

Place: Chennai
Date : August 28, 2023

NOTICE FOR LOSS OF SHARE CERTIFICATES

I, (1) **PRADEEP CHANDRA JOSHI j/w HEMLATA JOSHI (Deceased)** hold **400 shares** in **Folio No. UB038713** bearing **Share Certificate No. 101827; Distinctive Numbers** from **618081 - 618480 and (2) HEMLATA JOSHI (Deceased) j/w PRADEEP CHANDRA JOSHI** hold **400 shares** in **Folio Nos. UB038562** bearing **Share Certificate No. 101819; Distinctive Numbers** from **614481 - 614880 of UNITED BREWERIES LIMITED** having it's Registered Office at "UB TOWER", UB City, #24, Vittal Mallya Road, Bengaluru- 560 001.

I hereby give notice that the said share Certificates are lost and I have applied to the company for transfer of shares from IEPF Authority to my demat account.

The public is hereby warned against purchasing or dealing in any way with the said Share Certificates. The company may advise transfer of shares from IEPF Authority if no objection is received by the company, **within 15 days** of publication of this advertisement, after which no claim will be entertained by the company in that behalf.

Place : Haldwani Date : 28.08.2023

PRADEEP CHANDRA JOSHI (Claimant)

KANIKA INVESTMENT LIMITED
(CIN: U65993TN1979PLC050181)
Regd. Office: Dalmiapuram, Tiruchirapalli D.T. Tamil Nadu – 621651
Corporate Office: 7F-7H (7th Floor), Hansalaya Building, 15, Barakhamba Road, New Delhi – 110001
Email: support@kanikainvestment.com ; Ph. No. 011-41070069

PUBLIC NOTICE FOR LOSS OF CERTIFICATE OF REGISTRATION

NOTICE is hereby given that Original Certificate of Registration (CoR No. B-07.00744 dt. 01/09/2003) issued by Reserve Bank of India, Chennai, to Kanika Investment Limited for carrying on the business of NBFC, has been misplaced and not traceable. If found, please return the same to the Company at its Corporate office Address. Further the Public is being warned against misutilization of above certificate by unscrupulous elements.

For Kanika Investment Limited
Sd/-
Sanjay Naveen Gowan
Managing Director

Date: 28 August 2023

H. S. INDIA LTD.

CIN: L55100MH1989PLC053417
Reg. Off.: Unit No.202, Morya Blue Moon, Off New Link Road, Andheri West, Mumbai - 400 053, Maharashtra, Tel: 022-49240180,
Email: hsindialimited@gmail.com, Website: www.hsindia.in

NOTICE OF THE 34TH ANNUAL GENERAL MEETING, BOOK CLOSURE & E-VOTING INFORMATION

NOTICE IS HEREBY GIVEN that the 34th Annual General Meeting (AGM) of the Company will be held on Thursday, 21st September, 2023 at 12.30 p.m. through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business set out in the Notice of AGM.

Electronic copies of the Notice of AGM and Annual Report for the year 2022-23 have been sent to the shareholders whose email IDs are registered with the Company/Depository Participants. The same is also posted on the Company's website www.hsindia.in.

Further, Notice is hereby given that pursuant to the provisions of Section 91 of the Companies Act, 2013 read with Rules thereon and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and the Share Transfer Book of the Company will remain closed from 15th September, 2023 to 21st September, 2023 (both days inclusive).

In terms of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its members the facility of 'remote e-voting' to cast his/her vote electronically in respect of the business set forth in the Notice and the following details are given below:

(a) The remote e-voting shall commence at 9.00 a.m. on 18th September, 2023;
(b) The remote e-voting shall end at 5.00 p.m. on 20th September, 2023;
(c) the cut-off date is 14th September, 2023 i.e. the date for determining the eligibility to vote by electronic means or in the AGM;
(d) Any person who acquires shares of the company after dispatch of the Notice and holding shares as of the cut-off date, may obtain login ID & password by sending an email to ivote@bigshareonline.com and if already registered with Bigshare Services Pvt. Ltd., then existing user ID & password can be used for remote e-voting;
(e) (i) Remote e-voting shall not be allowed beyond 05.00 p.m. on 20th September, 2023;
 (ii) The facility for voting by remote e-voting shall be made available at the AGM for all those members who are present during the meeting through VC/OAVM but not cast their votes by availing the remote e-voting facility. The remote e-voting module during the AGM shall be disabled by Bigshare Services Pvt. Ltd. for voting 15 minutes after the conclusion of the Meeting;
 (iii) A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the above cut-off date, only shall be entitled to avail the facility of remote e-voting or voting during the AGM;
(f) The Notice of AGM is also available on the Company's website www.hsindia.in and website of Bigshare Services Pvt. Ltd. www.ivote.bigshareonline.com.; and
(g) Contact details of the person responsible to address the grievances connected with the remote e-voting: Mr. Prasad Madiwale, Deputy General Manager, Bigshare Services Pvt. Ltd., E-mail:ivote@bigshareonline.com, Contact No.: 1800225422.

For e-voting instructions in detail, please go through the Notes to the AGM Notice sent to you.

For H S India Limited
Sd/-
Hitesh Limbani
Company Secretary
FCS-12568

Place: Surat
Date: 28th August, 2023

UCAL LIMITED

(Formely known as UCAL Fuel Systems Limited)
Regd Office: 11B/2 (S.P) 1st Cross Road, Ambattur Industrial Estate, Chennai - 600 058.
Tel. No: 044-66544719 | E-mail: ufsl.ho@ucal.com | Website: www.ucalfuel.com,
CIN: L31900TN1985PLC012343

NOTICE

(for the attention of Equity Shareholders of the company)
Sub: Transfer of Equity Shares of the company to Investor Education and Protection Fund (IEPF)

This Notice is hereby given to the shareholders of the company pursuant to the provisions of the Investors Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 notified by the Ministry of Corporate Affairs (MCA) effective September 7, 2016 and subsequently amended by Notification dated February 28, 2017("the Rules") including any statutory modification(s) and enactment(s) thereof for time being in force.

The Rules, amongst other matters, contains provisions for transfer of all shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more in the name of Investor Education and Protection Fund (IEPF) Authority.

In adherence to the various requirements set out in the Rules, the Company has sent communications on various dates to all the concerned shareholders who have not claimed their dividends for last seven consecutive years i.e., from financial year 2015-16 onwards, at their latest available address and whose shares are liable to be transferred to the IEPF Authority under the said Rules for taking appropriate action(s).

The Company has also uploaded complete details of such shareholder(s) and shares due for transfer to the IEPF Authority on its website www.ucalfuel.com. Shareholders are requested to refer to weblink: http://www.ucalfuel.com/investors/investor information/unclaimed dividend/shares to verify the details of un-encashed dividends and the shares liable to be transferred to the IEPF Authority.

Shareholders may kindly note that both unclaimed dividend and the corresponding shares transferred to IEPF Authority/Suspense Account including all benefits accruing on such shares, if any, till the date of valid claim, can be claimed back from the IEPF Authority, after following due procedure prescribed in the Rules in this regard.

The concerned shareholder(s) holding shares in physical form and whose shares are liable to be transferred to the IEPF Authority, may note that upon transfer of shares to IEPF Authority the original share certificate(s) which are registered in their name will stand automatically cancelled and be deemed non-negotiable. In case of shares held in Demat Form, to the extent of shares liable to be transferred, shall stand debited from the shareholders account.

In case the company does not receive any communication from the concerned shareholders by 03.11.2023 the corresponding shares to the unpaid/unclaimed dividend for seven consecutive years will be credited to the IEPF Authority and no claim shall lie against the Company in respect thereof pursuant to the said Rules.

Shareholders may also note that the shares transferred to the IEPF Authority including all the benefits accruing on such shares, if any, can be claimed from the IEPF Authority by submitting an application to IEPF as prescribed under the Rules and the same is available on IEPF website www.iepf.gov.in.

For any queries on the aforesaid subject, the shareholders are requested to contact Company's Registrar and transfer Agents, Integrated Registry Management Services Private Limited, Second Floor, "Kences Towers", No.1 Ramakrishna Street, Off. North Usman Road, T. Nagar, Chennai 600 017, Tamilnadu, Tel.No. 044-28140801 to 28140803; E-mail:csdstd@integratedindia.in

For UCAL LIMITED
S. NARAYAN
Company Secretary

Date : 28.08.2023
Place : Chennai

QUINT DIGITAL MEDIA LIMITED

CIN: L74110DL1985PLC373314
Registered Office: 403 Prabhat Kiran, 17, Rajendra Place, Delhi- 110008 Tel: 011 45142374
Corporate Office: Camousties's Building, Plot No. 1, 9th Floor, Sector 16A, Film City, Noida-201301 Tel: 0120 4751818
Website: www.quintdigitalmedia.com I **Email:** cs@thequint.com

NOTICE

Notice is hereby given that the Thirty Eighth (38th) Annual General Meeting ("AGM") of the Company will be convened on Friday, September 29, 2023 at 4:00 p.m. through Video Conferencing (VC)/ Other Audio-Visual Means (OAVM) to transact the business, as set out in the Notice of the AGM. The venue for the AGM shall be deemed to be the Registered Office of the Company.

The Ministry of Corporate Affairs ("MCA") vide its General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 read with other relevant circulars including General Circular No. 10/2022 dated December 28, 2022 ("MCA Circulars") and Securities and Exchange Board of India ("SEBI") vide its Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 read with other relevant circulars including Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023 have permitted the holding of the AGM through Video Conference/ Other Audio Visual Means till September 30, 2023 without mandating the physical presence of the Members at a common venue. In compliance with these MCA Circulars and SEBI Circulars, the 38th AGM of the Members of the Company will be held through VC/OAVM.

The Notice of the AGM along with the Annual Report for the Financial Year 2022-23 will be sent only by electronic mode to those Members whose e-mail addresses are registered with the Company/ Depositories in accordance with the aforesaid MCA Circulars and SEBI Circulars. Members may note that Notice of the AGM and the Annual Report for the Financial Year 2022-23 will also be available on the Company's website **www.quintdigitalmedia.com** and on the website of stock exchange at **www.bseindia.com**. The Notice of the AGM will also be available on the website of the CDSL i.e. www.evotingindia.com. Members can attend and participate in the AGM through the VC/OAVM facility only. The instructions for joining the AGM will be provided in the Notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under section 103 of the Companies Act, 2013 ("Act").

In compliance with the provisions of Section 108 of Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations & Disclosure Requirements), Regulations, 2015, Secretarial Standard- 2 issued by the Institute of Company Secretaries of India and MCA Circulars, the Company is pleased to offer its Members (holding shares either in physical and electronic form) the facility to exercise their vote by electronic means (remote e-voting) as well as e-voting during the AGM on all the resolutions set forth in the Notice of the AGM. Detailed procedure for remote e-voting/e-voting will be provided in the Notice of the AGM.

Members will be provided with a facility to attend the AGM through VC/OAVM through the virtual platform of Central Depository India Services (India) Limited ("CDSL"). The instructions on the process of e-voting, including the manner in which the Members holding shares in physical form or who have not registered their email address can cast their vote through e-voting, will be provided as part of the Notice of the AGM.

We urge all the shareholders who have not registered their email addresses with the Company/ Depositories to do so forthwith in order to receive all communications promptly without any disruption. Updating of correct email address in the records will help us to communicate with you effectively, especially during this challenging times.

In case, members have not registered/updated their email addresses & bank account details, please follow the below instructions:

Demat Holdings	Please contact your Depository Participant ("DP") and register/update your e-mail address and bank account details as per the process advised by your DP.
Physical Holding	Shareholders holding shares in physical form are requested to send a scanned copy of the following details to the Company's Registrar and Share Transfer Agent i.e Skyline Financial Services Private Limited at **subhashdhingreja@skylinerta.com** **Following details/documents need to be provided in case of updating/registering email id:** 1. A signed request letter in form ISR-1 and provide other details like your name, email-id, folio number, number of shares held, copy of share certificate and complete address; and 2. Self-attested scanned copy of PAN and an identity proof (such as Aadhaar Card, Driving License, Election Identity Card). **Following details/documents need to be provided in case of updating Bank Account details:** 1. A signed request letter in form ISR-1 and provide other details like your name, email-id, folio number, number of shares held, copy of share certificate and complete address; 2. Self-attested scanned copy of PAN and an identity proof (such as Aadhaar Card, Driving License, Election Identity Card); 3. Copy of cancelled cheque, to capture Name and Branch of the Bank, details Bank Account number, type, IFSC Code.

In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com or call 1800225533. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to **helpdesk.evoting@cdslindia.com** or call on 022-23058542/43. For any other queries regarding attending the AGM through VC/OAVM or for any other matter, kindly write to the Company at cs@thequint.com or to the RTA at **subhashdhingreja@skylinerta.com**.

For and on behalf of Board of Directors
Quint Digital Media Limited
Sd/-
Tarun Belwal
Company Secretary & Compliance Officer
M No: A39190

Date: August 28, 2023
Place: Noida

DIGJAM LIMITED

CIN : L17123GJ2015PLC083569
Registered Office : Aerodrome Road, Jamnagar - 361 006, Gujarat, India.
E-mail : cosec@digjam.co.in; **Telephone :** +91 (0288) 2712972-73
Website : www.digjam.co.in

NOTICE AND INFORMATION REGARDING 8TH ANNUAL GENERAL MEETING

NOTICE is hereby given that the 8th Annual General Meeting ("AGM") of the Members of Digjam Limited (the "Company') will be held on Friday, September 22, 2023 at 11:00 a.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") in compliance with the General Circulars of Ministry of Corporate Affairs, dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 8, 2021, May 5, 2022 and December 28, 2022 **("MCA Circulars for General Meetings"),** The Securities and Exchange Board of India **("SEBI")** circulars dated May 12, 2020, January 15, 2021, May 13, 2022 and January 5, 2023 **("SEBI Circular for General Meetings"),** applicable provisions of the Companies Act, 2013 **("the Act")** and the Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("the Listing Regulations").**

1. **Sending of Annual Report :**
   Members may note that the Annual Report of the Company for the Financial Year ended on March 31, 2023 along with Notice convening AGM will be sent only through e-mail to all those members whose email addresses are registered with the Company or Registrar and Share Transfer Agent **("RTA")** or with their respective Depository Participant **("DP"),** in accordance with MCA Circulars for General Meetings and SEBI Circulars for General Meetings. The Notice and the Annual Report Will also be made available on the Company's website at www.digjam.co.in and on the websites of the Stock Exchanges i.e. BSE Limited and The National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited **("NSDL")** at www.evoting.nsdl.com.
2. **Manner for registering/ updating email address :**
   Members holding in Physical mode and who have not yet registered/updated their e-mail address are requested to register/update the same with MCS Share Transfer Agent Limited, the RTA of the Company at 383, Lake Gardens, 1st Floor, Kolkata 700 045, at e-mail id: mcssta@rediffmail.com or to the Company at investors@digjam.co.in, by sending duly filled and signed Form ISR-1 (along with necessary supporting documents), which is uploaded on website of the Company at www.digjam.co.in. Members holding shares in dematerialized mode and who have not yet registered/updated their e-mail address are requested to get their e-mail id address registered /updated by following the procedure of their respective DP.
3. **Manner of Casting vote through e-voting :**
   The Company is pleased to provide to all its members holding shares as on the cut-off date Friday, September 15, 2023 with the facility to exercise their right to vote by electronic means **("Remote E-Voting")** to transact business as set out in the Notice of AGM through the Remote E-Voting facility provided by NSDL. Additionally, the Company is providing the facility of E-Voting through E-Voting system on the day of the AGM **("E-Voting").** The detailed manner of Remote E-Voting/E-Voting on the day of the AGM for members holding shares in dematerialised mode, physical mode and for members who have not registered their e-mail address is provided in the Notice of AGM. The login credentials will be sent to all eligible members at their registered e-mail address.
4. **Book Closure :**
   The Register of Members and Share Transfer Register of the Company will remain closed from Saturday, September 16, 2023 to Friday, September 22, 2023 (both days inclusive) for the purpose of AGM.
5. **Manner of Attending AGM :**
   Members can attend and participate in the AGM through VC/OAVM only. Instructions for attending the AGM through VC/OAVM are provided in the Notice of AGM, Attendance of the Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the Quorum under Section 103 of the Act.

Members are requested to go through Notice of AGM carefully particularly instruction given therein for attending AGM, manner of casting vote through Remote E-Voting / E-Voting during AGM and matters associated therewith.

For DIGJAM Limited
(Vinayak Hoskote Rao)
Executive Director
DIN: 10073636

Place : Jamnagar
Date : August 28, 2023

विजेचा धक्का लागून विद्यार्थिनीचा मृत्यू

■ जालना

नळाचे पाणी भरत असताना विजेचा धक्का लागून विद्यार्थिनीचा मृत्यू झाला आहे. जालना जिल्ह्यातील भोकरदन परिसरात ही घडली आहे. नम्रता संदीप सुरडकर असे या मृत विद्यार्थीनीचे नाव आहे. ती दहावीच्या वर्गात शिकत होती. नम्रताच्या अकाली मृत्यूमुळे गावात हळहळ व्यक्त होत आहे.नम्रता नळावरुन पाणी भरत होती. याचदरम्यान तिचा तिथे पडलेल्या इलेक्ट्रिक वायरला स्पर्श झाला. इलेक्ट्रिक वायरला स्पर्श होताच तिला विजेचा जोरदार धक्का बसला. या घटनेनंतर तिच्या कुटुंबियांनी तिला तातडीने शहरातील ग्रामीण रुग्णालयात दाखल केले. मात्र, येथील वैद्यकीय अधिकाऱ्यांनी तिला तपासून मृत घोषित केले.

भंडाऱ्यात ऑटो रिक्षा संघटनेसह प्रवाशांचे खड्ड्यात बसून आंदोलन

■ भंडारा

भंडारा ते भंडारा रोड रेल्वे स्थानकापर्यंत प्रवास करताना येथील नागरिकांना जीव मुठीत घेऊनच प्रवास करावा लागतो. या मार्गावर दररोज अपघात होत असून, अनेकांना आपला जीव गमवावा लागला आहे. मात्र प्रशासनाकडून दुर्लक्ष होत आहे. या गंभीर बाबींकडे प्रशासनाचे लक्ष वेधून घेण्याकरिता आज भंडाऱ्यात ऑटो रिक्षा संघटनेसह प्रवाशांनी खड्ड्यात बसून आंदोलन केले.

या महामार्गावर मोठमोठे खड्डे पडलेले असून, जामिनी ते वरठी मार्गावर जीवघेणे खड्डे आहेत. रस्ता दुरुस्तीसाठी वारंवार निवेदन देण्यात आले. प्रशासनाकडून मात्र त्याकडे दुर्लक्ष केले जात असल्याचा आरोप करीत आज हे आंदोलन करण्यात आले. यावेळी परिसरातील त्रस्त प्रवासी, सामाजिक कार्यकर्ते व ऑटो रिक्षा चालक-मालक संघटनेच्या पदाधिकारी व कार्यकर्त्यांनी युवा सामाजिक कार्यकर्ते कृष्णा भुजबळ यांच्या वाढदिवसानिमित्त 'वाढदिवस आहे भावाचा, सत्कार आहे खड्ड्यांचा' असे बॅनर लावून दाभा मार्गावरील मोठमोठ्या खड्ड्यांमध्ये वृक्षारोपण करत खड्ड्यांमध्ये बसून केक कापून अनोख्या पद्धतीने हे आंदोलन केले. यावेळी ज्येष्ठ नागरिक व सर्व त्रस्त प्रवासी, परिसरातील सामान्य नागरिकही या आंदोलनाला उपस्थित होते.

निरक्षरांचे सर्वेक्षण करण्याची जबाबदारी शिक्षकांवर नसणार

■ मुंबई

केंद्र सरकारच्या नवभारत साक्षरता योजनेंतर्गत राज्यातील १५ ते ३५ वयोगटातील निरक्षरांची गणना करण्याची जबाबदारी शिक्षकांवर टाकली होती. मात्र आता या कामातून शिक्षकांना वगळले आहे. हे काम स्वयंसेवी संस्था करणार आहेत. यासंदर्भात योजना शिक्षण संचालक डॉ. महेश पालकर यांनी तसे आदेश दिले आहेत.

निरक्षरांचे सर्वेक्षण करण्याची जबाबदारी शिक्षकांवर सोपवल्याने शिक्षकांमध्ये प्रचंड नाराजी आणि संताप व्यक्त केला जात होता. शिक्षण क्रांतीसह अन्य संघटनांनी शिक्षकांना या कामासाठी जुंपू नये, अशी मागणी केली होती. या मागणीची दखल घेत योजना शिक्षण संचालकांनी हा निर्णय घेतला आहे. सर्व शाळांमधील शिक्षकांना दररोज किमान पाच ते साडेपाच तास विद्यार्थ्यांना शिकवावे लागते. तसेच गृहपाठ तपासणी, उत्तरपत्रिका तपासणी, दैनिक नियोजन आखणी, पाठांचे टाचण काढणे इत्यादी कामे करावी लागतात. त्यातच निरक्षर सर्वेक्षणाचे कामही याच शिक्षकांवर सोपवल्यास ते अवघड होईल, असे शिक्षकांचे म्हणणे होते. २०११ च्या निरक्षर सर्वेक्षणात गावनिहाय निरक्षरांची संख्या १ कोटी ६३ लाख इतकी होती. या सर्वांना मार्च २०१७ अखेरपर्यंत साक्षर करण्याचे उद्दिष्ट आहे. या कामासाठी विविध स्वयंसेवी संस्थांना ऑनलाइन नोंदणी करून त्यात सहभागी व्हावे लागेल.

The Company of Master Mariners of India

K.Raheja Prime, 5th Floor, Sag Baug Road, Marol Industrial Estate, Off Andheri Kurla Road, Marol, Andheri East, Mumbai 400 059.
Tel. +91 98218 39084 E-mail: office@cmmi.co.in, Website: www.cmmi.co.in

PUBLIC NOTICE - 66th ANNUAL GENERAL MEETING

NOTICE is hereby given that the Sixty Sixth Annual General Meeting (AGM) of the Company of Master Mariners of India (CMMI) will be convened on Friday, 22nd September, 2023 at 1730 hours (IST).
Members may either attend the meeting physically at the Amber Conference Room, 1st Floor, Mirage Hotel, Marol, Andheri (East). Mumbai 400 059 or through video conferencing (VC)/ Other Audio-Visual Means (OAVM).
The Notice of the Meeting setting out the business to be transacted together with the Audited Financial Statements, Report of the Board of Directors and the Auditors thereon for the financial year ended 31st March, 2023 (collectively the Annual Report) will be sent through electronic mode to those members who have registered their email IDs with the Company in accordance with the Circular No.20/ 2020 dated 05th May, 2020 read with Circular No. 02/ 2022 dated 05th May, 2022 and issued by the Ministry of Corporate Affairs (MCA Circulars).
The Notice and the Annual Report have been uploaded on the website of the Company at www.cmmi.co.in. The details for participating in the AGM physically or through VC/ OAVM facility is provided by the Company in the Notice of the meeting.
The attendance of Members participating in the AGM either physically or through VC/ OAVM will be counted for the purpose of ascertaining the quorum under Sec 103 of the Act.
Members who need any technical assistance before or during the AGM can contact Capt. Sasikumar S., CEO, CMMI, Mobile no. 98218 39084, Email: ceo@cmmi.co.in

पदव्युत्तर अभ्यासक्रमाचे प्रवेश मुंबई विद्यापीठाची मुदतवाढ

■ मुंबई

मुंबई विद्यापीठाचे शैक्षणिक विभाग, मान्यताप्राप्त संस्था आणि संलग्नित महाविद्यालयातील (स्वायत्त वगळून) पदव्युत्तर अभ्यासक्रमांसाठी शैक्षणिक वर्ष २०२३-२४ अंतर्गत प्रवेश घेण्यासाठी १३ ऑगस्टपर्यंत मुदत होती. आता विद्यापीठातर्फे मुदतवाढ देण्यात आली असून विद्यार्थ्यांना गुरुवार, ३१ ऑगस्टपर्यंत http://muadmission.samarth.edu.in या संकेतस्थळावर प्रवेश अर्ज भरता येणार आहे. विद्यार्थ्यांना पदव्युत्तर अभ्यासक्रमासाठी प्रवेश घेण्याची ही शेवटची संधी असून यापुढे मुदतवाढ दिली जाणार नसल्याचे मुंबई विद्यापीठाच्या परीक्षा व मूल्यमापन मंडळाचे प्रभारी संचालक डॉ. प्रसाद कारंडे यांनी स्पष्ट केले.

प्रवेश नोंदणी ते अर्ज सादर करण्याची प्रक्रिया समजून घेण्यासाठी संकेतस्थळावर चित्रफितीची लिंक देण्यात आली आहे. मुंबई विद्यापीठामार्फत पहिल्यांदाच 'ई-समर्थ' प्रणालीच्या माध्यमातून पदव्युत्तर अभ्यासक्रमांची प्रवेश प्रक्रिया राबविण्यात येत आहे.

बच्चू कडू, सचिन तेंडुलकरला कायदेशीर नोटीस पाठवणार!

■ मुंबई

भारतरत्न सचिन तेंडुलकर याने ऑनलाईन गेमची जाहिरात केली होती. या जाहिरातीला आमदार बच्चू कडू यांच्या प्रहार संघटनेने विरोध केला आहे. बच्चू कडू म्हणाले की, आम्ही ३० तारखेला सचिन तेंडुलकर यांना नोटीस पाठवणार आहोत. त्यांना आम्ही ३० तारखेपर्यंतचा वेळ दिला होता. तोपर्यंत त्यांनी यासंदर्भात कोणतीही भूमिका स्पष्ट केली नाही. त्यामुळे आम्ही वकिलामार्फत त्यांना नोटीस पाठवणार आहोत. प्रहार संघटना सचिन तेंडुलकर विरोधात तीव्र आंदोलन करण्याची तयारी करत आहे. या आंदोलनाबाबत ३० तारखेला पुढील दिशा स्पष्ट करणार असल्याचे आमदार बच्चू कडू यांनी स्पष्ट केले.

ऑनलाईन गेमच्या जाहिरातीचा वाद

बच्चू कडू या संदर्भात पुढे म्हणाले की, भारतरत्न असणाऱ्या माणसाने कोणत्या जाहिराती कराव्यात किंवा करू नयेत याच्या काही आचारसंहिता आहेत. त्यामुळे फक्त पैशांसाठी जाहिरात करून पुन्हा तरुणाईला या ऑनलाईन गेमिंगला बळी पाडले जात असेल तर त्याचा आम्ही विरोध करू.

जतच्या तरुणाचा पाण्यासाठी थेट पंतप्रधान मोदींना ईमेल

■ सांगली

म्हैसाळ योजनेचे पाणी जत तालुक्यातील मायथळ हद्दीतून मंगळवेढा तालुक्यात गेले आहे. पण जवळच असलेल्या जत तालुक्यातील माडग्याळसह अन्य गावांना मिळत नाही. त्यामुळे गावांना पाणी देण्यासाठी माडग्याळचे तरुण कार्यकर्ते प्रशांत गायकवाड यांनी थेट पंतप्रधान नरेंद्र मोदी यांनाच ईमेल केला आहे. हा ईमेल करून गायकवाड यांनी आपली पाण्याची समस्या मांडली आहे.

गायकवाड यांनी आपल्या ईमेलमध्ये म्हटले आहे की, आपणाकडे प्रश्न सोडविण्याची ताकद आहे, त्यामुळे आपण माडग्याळसह पूर्व भागातील सोन्याळ, उटगी, निगडी बुद्रुक, उमदी भागातील पाणीप्रश्न सोडवावा. आता गायकवाड यांच्या ईमेलला पंतप्रधान कार्यालयातून काय उत्तर मिळतेय, याकडे सर्वांचेच लक्ष लागून राहिले आहे.

जाहीर सूचना

याद्वारे भुलेश्वर डिव्हीजन, मुंबईचा सी. एस. क्र. २४५९ धारक, ५६, २री भोईवाडा लेन, भुलेश्वर, मुंबई - ४०० ००२ येथे स्थित, सुख भवन म्हणून ज्ञात इमारतीचे जमीनदार श्री. सतिश अरोरा (अरोरा ज्वेलर्स) आणि / किंवा त्याच्या कायदेशीर वारस आणि/किंवा मालक/ जमीनदाराला सूचना देण्यात येत आहे.
याद्वारे असे कळविण्यात येते की, श्री. विजय अनंत शिंदे हे त्यांचे भाडेपट्टा अधिकार श्री. पंकज सुरेश जैन यांना हस्तांतरीत करण्यास इच्छुक आहेत आणि श्री. पंकज सुरेश जैन हे खालील लिखीत मालमत्तेच्या परिशिष्टामध्ये अधिक विस्ताराने वर्णित, ५६, सुख भवन, २री भोईवाडा लेन, भुलेश्वर, मुंबई - ४०० ००२ च्या ३ऱ्या मजल्यावरील खोली क्र. १४ चे सदर भाडेपट्टा अधिकार खरेदी करण्यास इच्छुक आहेत. दोन्ही पक्षकार मुंबई येथील सब-रजिस्टार ऑफ ॲश्युरन्सच्या कार्यालयामध्ये भाडेपट्टा हस्तांतरणाची करार निष्पादित करण्यास इच्छुक आहेत.
कोणत्याही व्यक्तीला जमीनदार असल्याच्या संदर्भात, वारसा हक्क, हिस्सा, विक्री, तारण, पट्टा, धारणाधिकार, अनुज्ञप्ती, बक्षीस, ताबा, भुलेश्वर डीव्हीजन, मुंबईचा सी. एस. क्र. २४५९ धारक, ५६, २री भोईवाडा लेन, भुलेश्वर, मुंबई - ४०० ००२ येथे स्थित, सुख भवन इमारतीचे मुळ हक्क विलेखाचा ताबा किंवा भाराद्वारे कोणताही दावा किंवा अधिकार असल्यास, जर काही असल्यास, अशा दावा आणि दाव्यांच्या समर्थनार्थ आधारभूत दस्तावेजांसोबत, सब - रजिस्टार ऑफ ॲश्युरन्स मुंबई यांच्या समक्ष भाडेपट्टा अधिकार हस्तांतरणाच्या करारनाम्याच्या निष्पादनावरील त्याचा/तीचा/त्यांचा असा दावा ही सूचना प्रसिध्द झाल्याच्या तारखेपासून पंधरा (१५) दिवसांत निम्नस्वाक्षरीकाराना कळविण्याची विनंती करण्यात येते आणि आवश्यकता आहे, कसूर केल्यास अशा कोणत्याही दावा आणि दाव्यांच्या संदर्भाशिवाय हस्तांतरण पूर्ण करण्यात येईल, आणि असल्यास, अशा व्यक्तीचा दावा सोडून देण्यात आला आहे असे समजण्यात येईल आणि आमच्यावर बांधील नाही.

मालमत्तेचे परिशिष्ट

भुलेश्वर डिव्हीजन, मुंबईचा कॅडेस्टल सर्व्हे. क्र. २४५९ वरील ५६, सुख भवन, २री भोईवाडा लेन, भुलेश्वर, मुंबई - ४०० ००२ येथे स्थित असलेल्या इमारत येथे स्थित मेसेजेस, टेनामेंटससह, स्वामित्वाची जमीन आणि मैदानावर उभ्या सदर ५६, सुख भवन, २री भोईवाडा लेन, भुलेश्वर, मुंबई - ४०० ००२ इमारतीमधील ३ऱ्या मजल्यावरील सरासरी मोजमापित २८७ चौ. फू. (चटई क्षेत्रफळ) च्या, खोली क्र. १४ असलेल्या व्यवसायिक जागेचे सर्व अंगीकृत भाग. सदर इमारत १९६१ पूर्वी बांधली होती आणि "सी" वॉर्ड क्र. सीएक्स१२०३२०००३०००० अंतर्गत महानगरपालिकेच्या निर्धारक आणि संकलकांद्वारे निर्धारण करण्यात आले आहे.
दिनांक : २९.०८.२०२३
स्थळ : मुंबई

सही/-
श्री. विजय अनंत शिंदे
खोली क्र. १४, ३ रा मजला, ५६, सुख भुवन,
२री भोईवाडा लेन, भुलेश्वर, मुंबई-४०० ००२.

भाजपच्या विरोधात काँग्रेसचे सोशल मीडिया वॉरीयर्स सज्ज

लोकसभा निवडणुकीची जय्यत तयारी

■ नागपूर

२०१४ साली भाजपने सोशल मिडियाचा पुरेपूर वापर करत देशात सत्ता आणली. २०१४ ते २०१९ या काळात याच मिडियाचा वापर करीत यंत्रणा भक्कम केली. आता काँग्रेसने सोशल मिडियाचा प्रभावी वापर करण्यास सुरुवात केली आहे. लोकसभा निवडणुकीची तयारी करत असताना सोशल मिडियाच्या वापरावर काँग्रेस भर देणार असल्याचे अखिल भारतीय काँग्रेसचे राष्ट्रीय प्रवक्ते आलोक शर्मा म्हणाले.

काँग्रेसने सोशल मीडियाला अतिशय गांभीर्याने घेत पुढील लोकसभा निवडणुकीसाठी तयारी सुरू केली आहे. भाजपच्या खोट्या, अपप्रचारास जशास तसे उत्तर देण्यासाठी काँग्रेसचे सोशल मीडिया वॉरियर्स सज्ज झाले आहे. भाजपच्या दुही माजवणाऱ्या नीतीचा नक्कीच पराभव होईल, यात काँग्रेसच्या सोशल मीडियाचा महत्त्वाचा वाटा असेल, असे मत शर्मा यांनी व्यक्त केले.

महाराष्ट्र प्रदेश काँग्रेस कमिटीच्या सोशल मिडिया विभागातर्फे वनामती येथे रविवारी पूर्व व पश्चिम विदर्भातील कार्यकर्त्यांसाठी आयोजित एकदिवसीय प्रशिक्षण शिबिराच्या उद्घाटनप्रसंगी ते बोलत होते.

यावेळी व्यासपीठावर माजी केंद्रीय मंत्री विलास मुत्तेमवार, माजी मंत्री आमदार सुनील केदार, काँग्रेस शहर अध्यक्ष आमदार विकास ठाकरे, प्रदेश काँग्रेसचे मुख्य प्रवक्ते अतुल लोंढे, सोशल मीडिया आघाडीचे प्रदेशाध्यक्ष विशाल मुत्तेमवार, राष्ट्रीय समन्वयक नितीन अग्रवाल, आकाश तायवाडे आदी उपस्थित होते.

यावेळी शर्मा यांनी काँग्रेसच्या आत्तापर्यंतच्या सरकारांच्या कामगिरीबद्दल माहिती देऊन मोदी सरकारच्या लोकशाही विरोधी धोरणावर टीका केली. प्रदेशाध्यक्ष विशाल मुत्तेमवार यांनी प्रास्ताविक करताना सोशल मीडियावरील प्रशिक्षणावर भर देत असल्याचे नमूद करीत संपूर्ण राज्यभर पक्षाची प्रशिक्षित टीम कार्यरत असल्याचे सांगितले. विलास मुत्तेमवार, सुनील केदार, अतुल लोंढे यांनीही यावेळी कार्यकर्त्यांना मार्गदर्शन केले.

इचलकरंजीला पाणी दिल्यास रक्तपात विधानावर हसन मुश्रीफांचे स्पष्टीकरण

■ कोल्हापूर

इचलकरंजीला दूधगंगा नदीतून पाणी दिल्यास रक्तपात होईल, असे जाहीर वक्तव्य राज्याचे मंत्री आणि कागलचे आमदार हसन मुश्रीफ यांनी केले. या विधानावर त्यांनी स्पष्टीकरण दिले आहे. इचलकरंजीच्या दूधगंगा नदीतील पाणीप्रश्नी जिल्हाधिकारी कार्यालयात अधिकाऱ्यांसमवेत बैठक झाली होती. त्यावेळी मी रक्तपाताची भाषा केली. हे विधान अनावधानाने माझ्याकडून गेले. हा शब्द टाळता आला असता तर बरे झाले असते. इचलकरंजी समन्वय समितीने सामंजस्याने कृष्णेतून पाण्यासाठी प्रयत्न करावेत. त्यासाठी आम्ही त्यांना सहकार्य करू, असे त्यांनी स्पष्ट केले.

मुश्रीफ म्हणाले की, आतापर्यंत इचलकरंजी शहरासाठी अनेक पाणी योजना झाल्या. कृष्णा नदीवरून मजरेवाडी येथून पाणी योजनाही झाली आहे. इचलकरंजी शहरातील नागरिक हे आमचेच नागरिक आहेत. त्यांच्या अनेक पिढ्यांना शुद्ध पाणी मिळाले पाहिजे, याबद्दल दुमत असण्याचे कारण नाही. परंतु, ती योजना आता कृष्णा नदीतून मजरेवाडीवरूनच झाली पाहिजे. इचलकरंजीसाठी कृष्णा नदीवरून मजरेवाडी योजनेसाठी आणखी निधी लागल्यास मुख्यमंत्री एकनाथ शिंदे, उपमुख्यमंत्री देवेंद्र फडणवीस आणि उपमुख्यमंत्री अजित पवार यांना भेटून साकडे घालू. परंतु, दूधगंगेकडे येण्याचे त्यांनी धाडस करू नये.

आयात वाढल्याने खाद्यतेल दर घसरले

■ मुंबई

मुबलक पुरवठ्यामुळे आंतरराष्ट्रीय बाजारात सोयाबीन, पामोलिन तसेच सूर्यफूल तेलाचे दर मोठ्या प्रमाणात कमी झाले आहेत. सणासुदीच्या काळातील वाढती मागणी लक्षात घेऊन भारतातील आयातदारांनी नेहमीपेक्षा सुमारे ३० टक्के अधिक प्रमाणात आयात केली आहे. यामुळे बाजारात खाद्यतेलांची मुबलकता असली तरी खप एकदम कमी आहे. परिणामी, सर्वच खाद्यतेलांचे दर घसरले आहेत. गेल्या आठवड्यात मागणीअभावी खाद्यतेलांचे दर १५ किलो/लीटरच्या डब्यामागे ४० ते ५० रुपयांनी कमी झाले होते. वनस्पती तुपाच्या दरातही ३० ते ४० रुपयांनी घट झाली.

बृहन्मुंबई महानगरपालिका

निविदा दस्तावेज क्र.	बोली क्र.: ७२०००६००७३
संघटनेचे नाव	बृहन्मुंबई महानगरपालिका
विषय	जीटीबी रूग्णालय शिवडी येथील बॉयलर विभागमधील प्रेशराईज्ड सुपरहिटेड स्टीम लाइन बदलणे आणि संबंधित कार्य.
निविदेची किंमत	रु.१,२००/- + (१८.०% जीएसटी)
ई-निविदा मूल्य (अंदाजित मूल्य)	बाब दर निविदा
बोली सुरक्षा अनामत/इरठे	रु.८,३००.००
निविदा वितरण आणि विक्रीची तारीख	२९.०८.२०२३ रोजी ११.०० वा. पासून
निविदा विक्रीची आणि बोली सुरक्षा अनामत स्वीकारण्याची अंतिम तारीख आणि वेळ	०५.०९.२०२३ रोजी १६.०० वा. पर्यंत
बोली-पूर्व सभेची वेळ आणि स्थळ	लागू नाही
लिफाफा ए उघडेल	०५.०९.२०२३ रोजी १६:२० वा. नंतर
लिफाफा बी उघडेल	०५.०९.२०२३ रोजी १६:२२ वा. नंतर
लिफाफा सी उघडेल	११.०९.२०२३ रोजी ११.०० वा. पर्यंत
पत्रव्यवहारासाठी पत्ता	वैद्यकीय अधीक्षक यांचे कार्यालय, जीटीबी रूग्णालय, जेरबाई वाडीया रोड, शिवडी, मुंबई - ४०००१५
बोली उघडण्याचे स्थळ	वैद्यकीय अधीक्षक यांच्या कार्यालयामध्ये

सही/-
पीआरओ/१३८१/जाहि./२०२३-२४ **वैद्यकीय अधीक्षक, जीटीबीएच**

जेथे जेथे पाणी साचते, तेथे तेथे डासांचे फावते.

कर्नाटकाच्या तुरुंगातून कैद्याचे पलायन

■ बेंगळूरू

कर्नाटकातील दावणगिरी येथील उप कारागृहातून एका कैद्याने पलायन केल्याची धक्कादायक घटना सीसीटीव्ही कॅमेऱ्यात कैद झाली. या घटनेचा व्हिडिओ सोशल मीडियावर व्हायरल झाला आहे.

कैद्याने शनिवारी ४० फूट उंचीच्या संरक्षण भिंतीवरून उडी मारून पलायन केले. यावेळी त्याच्या पायाला दुखापत झाली. यानंतर काही सेकंदात त्याने स्वतःला सावरले आणि तो पसार झाला. संबंधित आरोपी कर्नाटकातील करूर भागातील रहिवासी आहे. काही दिवसांपूर्वी त्याच्याविरोधात लैंगिक अत्याचाराचा गुन्हा दाखल झाला होता. यानंतर त्याला पोलिसांनी अटक केली होती.

आठव्या मजल्यावरून पडून बाप-लेकीचा जागीच मृत्यू

■ देहू

इंद्रायणी नदीलगत असणाऱ्या इंद्रायणी वाटिका या इमारतीच्या आठव्या मजल्याच्या डक्टमध्ये पडून एका अडीच वर्षांच्या चिमुकलीसह तिच्या वडिलांचा मृत्यू झाला. रविवारी दुपारच्या सुमारास ही घटना घडली आहे. या घटनेने परिसरात शोकाकूल वातावरण पसरले आहे. रमेश मारुती लगड आणि त्यांची अडीच वर्षांची मुलगी श्रेया अशी मृतांची नावे आहेत. डक्ट जवळ खेळताना अचानक तोल गेला आणि ते दोघेही आठव्या मजल्यावरून पडून गंभीर जखमी झाले. सोसायटीतील लोकांनी त्यांना रुग्णालयात दाखल केले. मात्र, उपचारापूर्वीच त्यांचा मृत्यू झाला.

गेल्या दीड वर्षांपासून रमेश लगड हे कुटुंबासमवेत इंद्रायणी वाटिका या इमारतीत राहत होते. रमेश लगड हे लष्कराच्या सेंट्रल ऑर्डनन्स डेपोत (सीओडी) नोकरीला होते. सुट्टीचा दिवस असल्याने रविवारी दुपारी बाराच्या सुमारास रमेश हे आपल्या मुलीसोबत इमारतीखाली खेळत होते. मात्र खेळता खेळता तोल गेला आणि दोघे आठव्या मजल्यावरून पडून त्यांचा मृत्यू झाला.

मुझफ्फरनगरमध्ये मारहाण झालेल्या 'त्या' विद्यार्थ्याला सरकारी शाळेत प्रवेश

■ मुझफ्फरनगर

उत्तर प्रदेशातील मुझफ्फरनगर जिल्ह्यातील नेहा पब्लिक स्कूलमध्ये शिक्षिकेच्या सांगण्यावरून एका मुस्लीम विद्यार्थ्याला इतर विद्यार्थ्यांनी मारहाण केली होती. आता या मारहाण झालेल्या या विद्यार्थ्याला त्यांच्या पालकाची इच्छा असेल तर दुसऱ्या सरकारी शाळेत प्रवेश दिला जाईल, असे शिक्षण विभागाच्या अधिकाऱ्यांनी सांगितले. ही शाळाही परवाना नसल्याने बंद करण्यात आली आहे.

शिक्षण विभागाच्या वतीने असेही सांगण्यात आले की, ज्या ठिकाणी विद्यार्थ्याला मारहाण करण्याची घटना घडली, त्या खब्बूपूर गावातील नेहा पब्लिक स्कूलमधील अन्य विद्यार्थ्यांनाही दुसऱ्या शाळेत प्रवेश घेता येईल. ज्या विद्यार्थ्याला इतर विद्यार्थ्यांनी थप्पड मारल्या. त्याचे पालक आपल्या मुलाला त्याच शाळेत शिकू देण्यास राजी नाहीत. त्या मुलानेही शिक्षण अधिकाऱ्यांना सांगितले की, मला यापुढे या शाळेत शिकायचे नाही. त्यामुळे शिक्षण विभागाने त्याला अन्य सरकारी शाळेत प्रवेश देण्याचा निर्णय घेतला आहे. दरम्यान, या मारहाण प्रकरणानंतर अनेक राजकीय नेत्यांनी टीकास्त्र सोडत संबंधित शिक्षिकेवर कठोर कारवाई करण्याची मागणी केली होती. यामुळे या शिक्षकेवर पोलिसांत गुन्हा दाखल करण्यात आला आहे. दरम्यान, या प्रकरणातील अल्पवयीन मुलाचा चेहरा आणि ओळख लपवली गेली नाही, अशा आरोपाखाली ऑल्ट न्यूज या फॅक्ट चेक वेबसाईटचे सहसंस्थापक मोहम्मद झुबेर यांच्यावर गुन्हा दाखल करण्यात आला आहे.

बनावट दारू प्रकरणातील आरोपी भेटल्याची शंभूराज देसाईंची कबुली

■ सोलापूर

बनावट दारू प्रकरणातील आरोपी मला माझ्या घरी येऊन भेटला होता अशी स्पष्ट कबुली उत्पादन शुल्क मंत्री शंभूराज देसाई यांनी दिली आहे.

याबाबत पत्रकारांच्या प्रश्नाला उत्तर देताना ते म्हणाले, 'होय, बनावट दारुविक्री प्रकरणी गुन्हे दाखल असलेला आमच्या पक्षाचा एक पदाधिकारी मला माझ्या घरी येऊन भेटला. पण, राज्यातील अनेक पदाधिकारी येऊन भेटतात. भेटायला येणाऱ्या प्रत्येकाची आम्हाला त्याबद्दल कल्पना नसते. मात्र, अवैध धंद्यात अडकलेला कोणत्याही पक्षाचा पदाधिकारी असला तरी त्याच्यावर कारवाई केली जाईल.' शंभूराज देसाई हे आज सोलापूरच्या दौऱ्यावर आहेत. सोलापुरात माध्यमांशी बोलताना त्यांना मोहोळच्या शिवसेनेच्या शिंदे गटाचा तालुका प्रमुख रामू भोसले याच्या भेटीसंदर्भात प्रश्न विचारला, त्यावेळी मंत्री देसाई यांनी भोसले याच्या भेटीची कबुली देऊन कडक कारवाई करणार असल्याचे स्पष्ट केले.

INDUSIND BANK LIMITED
Regd. Office : 2401, General Thimmayya Road, Cantonment, Pune-411 001.
Secretarial & Investor Services : 701 Solitaire Corportate Park, 167 Guru Hargovindji Marg, Andheri (E), Mumbal-400 093.

NOTICE FOR LOSS OF SHARE CERTIFICATE(S)

Notice is hereby given that the certificate(s) of **IndusInd Bank Ltd.** for the under mentioned securities are stated to have been lost or misplaced and the registered holders have applied to the Bank for issue of duplicate Share certificate(s). Any person who has / have a claim(s) in respect of the said security(ies) should lodge such claim(s) in writing with **R & T Agents of Bank viz. Link Intime India Pvt. Ltd. C-101, 247 Park, Compound, L. B. S. Marg, Vikhroli (W), Mumbai-400 083** within 7 (Seven) days from this date else the company will proceed to issue duplicate certificate without further intimation.

SR. NO.	NAME OF THE SHAREHOLDER	REGISTERED FOLIO NO.	CERTIFICATE NO.	DISTINCTIVE NOS.		NO. OF SHARES
1	REWACHAND LACHHWANI RAMESH LACHHWANI	00906203	603853	173890884	173891383	500

(AUTHORISED SIGNATORY)
sd/-
Place : Mumbai
Date : 29.08.2023
INDUSIND BANK LIMITED

Rameshwar Media

फॉर्म ए
जाहीर उद्घोषणा
(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

आयआरएए क्लोथिंग प्रायव्हेट लिमिटेडच्या धनकोंचे लक्ष वेधण्याकरिता

संबंधित तपशील		
१.	कॉर्पोरेट कर्जदाराचे नाव	आयआरएए क्लोथिंग प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	२६.०७.२००५
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	आरओसी - मुंबई
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U17120MH2005PTC155066
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	नोंद. कार्यालयः प्लॉट क्र. बी-७/३, कॅमलिन नाकाजवळ, एम.आय.डी.सी. तारापूर, बोईसर, पालघर, ठाणे, महाराष्ट्र ४०१५०६ भारत. कॉर्पोरेट कार्यालयः २०१, फुलक्रम, 'ए' विंग सहार रोड, हयात रेजेन्सीशेजारी, अंधेरी पूर्व, मुंबई-४०००९९.
६.	कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक	२५.०८.२०२३ (आदेश दि. २६.०८.२०२३ रोजी प्राप्त)
७.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	२१.०२.२०२४
८.	अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	श्री. प्रशांत जैन नोंदणीकरण क्र. IBBI/IPA-001/IP-P01368/2018-2019/12131
९.	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	नोंद. पत्ताः ए५०१, शांती हाईट्स, प्लॉट क्र. २, ३, ९बी/१०, सेक्टर ११, कोपरखैराणे ठाणे, नवी मुंबई - ४००७०९. ईमेल आयडी: ipprashantjain@gmail.com
१०.	अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल	द्वारा स्सार्वी रेझॉल्यूशन सर्व्हिसेस एलएलपी, पत्ताः बी-६१०, बीएसईएल टेकपार्क, सेक्टर ३०ए, वाशी रेल्वे स्थानकासमोर, नवी मुंबई - ४००७०३. वेबसाईट: www.ssarvi.com सीडीची वेबसाईट: http://iraaclothing.com ईमेल : iraaclothing.cirp@gmail.com
११.	दावे सादर करण्याचा अंतिम दिनांक	०९.०९.२०२३
१२.	अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये कर्जदारांचे वर्ग, जर असल्यास.	लागू नाही.
१३.	वर्गामध्ये कर्जदाराचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	लागू नाही.
१४.	(अ) संबंधित अर्ज आणि (ब) प्राधिकृत प्रतिनिधींचे तपशील येथे उपलब्धः	https://www.ibbi.gov.in/home/downloads लागू नाही

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ यांनी दि. २५.०८.२०२३ रोजी आयआरएए क्लोथिंग प्रायव्हेट लिमिटेडच्या कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत.
आयआरएए क्लोथिंग प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह अंतरिम ठराव व्यावसायिक यांच्याकडे दि. ०९.०९.२०२३ रोजी किंवा त्यापूर्वी नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.
वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.
दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-
श्री. प्रशांत जैन
नोंदणीकरण क्र.: IBBI/IPA-001/IP-P01368/2018-2019/12131
दिनांकः २९.०८.२०२३ आयआरएए क्लोथिंग प्रायव्हेट लिमिटेडच्या प्रकरणात
ठिकाणः मुंबई अंतरिम ठराव व्यावसायिक